

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S THE MAHARAJA SALT WORKS COMPANY PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Kobo Biotech Limited
2. Date of incorporation of Corporate Debtor	03/08/1993
3. Authority under which Corporate Debtor is incorporated / registered	Incorporated under the Companies Act, 2013 Registered with the Ministry of Corporate Affairs RoC- Hyderabad.
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L24110TG1993PLC016112
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered office at: Plot No. 121A/1, Western Hills, Addagutta Society, Opp. JNTU, Kukatpally, Hyderabad, Telangana, India, 500072. Corporate office at: Unit 104, Hyde Park, Saki Vihar Road, Opp. Ansa Industrial Estate, Andheri (E), Mumbai - 400 072. Factories address at :- 1. Plot no E-2., Chincholi Industrial Area, Solapur Maharashtra. 2. Survey No. 18, Yawapur, Sadasivpet (M), Medak District Telengana; (Non- operational)
6. Insolvency commencement date in respect of Corporate Debtor	Order date: 13/08/2024 (Received on 16/08/2024)
7. Estimated date of closure of insolvency resolution process	12-02-2025
8. Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Ravindra Chaturvedi, IBBI/IPA-001/IP-P00792/2017-2018/11359, (AFA Valid upto 19.11.2024)
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Parekh Shah & Lodha, 31E, Laxmi Industrial Estate, New Link Road, Andheri (W), Mumbai City, Maharashtra, 400053 Email: ravinchaturvedi@hotmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Correspondence Address: BKC Centre, 31-E, Laxmi Indl. Estate, New Link Road, Andheri (W), Mumbai - 400053. Process Email id: cirp.kobobiotech@gmail.com
11. Last date for submission of claims	30/08/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of corporate insolvency resolution process of M/s Kobo Biotech Limited on 13/08/2024 (order received on 16.08.2024).

The creditors of M/s. Kobo Biotech Limited are hereby called upon to submit their claims with proof on or by 30/08/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Date : 17/08/2024
Place: Mumbai**

Mr. Ravindra Chaturvedi, Interim Resolution Professional
In the matter of Kobo Biotech Limited
IBBI Reg. No. IBBI/IPA-001/IP-P00792/2017-2018/11359
AFA Valid upto 19.11.2024

